

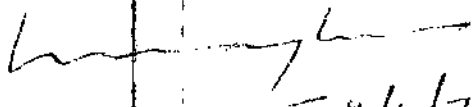
Government of India
Ministry of Finance
(Department of Revenue & Insurance)

.....

New Delhi, the 9th November, 1971.

NO. 315 (F.No.403/50/71-ITCC): In supersession of the Notification No.53(F.No.404/55/70-ITCC) dated 23rd April, 1970 and in exercise of the powers conferred by Rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises Shri M.D. Varma, Commissioner of Income-tax to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.



(K.R. Raghavan) 9/11/71

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 315 (F.No.403/50/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Comptroller & Auditor General of India,
New Delhi (25 copies).
5. The Chief Secretary, Govt. of Andhra Pradesh, Hyderabad.
6. The Accountant General, Andhra Pradesh, Hyderabad.
7. Shri F.B. Venkatasubramanian, Joint Secretary and
Legal Adviser, Ministry of Law, New Delhi.
8. Shri S. Narayan, Secretary, Direct Taxes Enquiry Committee
D/25-B South Extension Part II, New Delhi-49.
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